

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

REGIONAL BENCH – COURT NO.405

Excise Appeal No. 89780 of 2018

(Arising out of Order-in-Original No. 64-65/NVK/Commr/RGD/2018-19 dated 07.06.2018 passed by the Commissioner of CGST & Central Excise, Raigad)

M/s Waterflo Piping SystemAppellant
Survey No. 137// Plot No. 7 & 10 Padavala
Kotda Sangani, Rajkot, Gujrat

VERSUS

C.C.E. & S.T., RAIGADRespondent
4th Floor, Kendriya Utpad Shukl Bhawan,
Plot-01...Sec, 17, Khandeshwar,
Raigad, Maharashtra-410206

WITH

Excise Appeal No. 89781 of 2018

(Arising out of Order-in-Original No. 64-65/NVK/Commr/RGD/2018-19 dated 07.06.2018 passed by the Commissioner of CGST & Central Excise, Raigad)

M/s Kaveri Polymers Pvt LtdAppellant
Survey No. 211 National Highway-8B
Veraval, Shapar, Gujrat
360024

VERSUS

C.C.E. & S.T., RAIGADRespondent
4th Floor, Kendriya Utpad Shukl Bhawan,
Plot-01...Sec, 17, Khandeshwar,
Raigad, Maharashtra-410206

WITH

Excise Appeal No. 89799 of 2018

(Arising out of Order-in-Original No. 64-65/NVK/Commr/RGD/2018-19 dated 07.06.2018 passed by the Commissioner of CGST & Central Excise, Raigad)

M/s Kohinoor Metal And PlasticAppellant
397 Patel Road Ram Nagar
Combatore, Chennai-641009

VERSUS

C.C.E. & S.T., RAIGADRespondent

4th Floor, Kendriya Utpad Shukl Bhawan,
Plot-01...Sec, 17, Khandeshwar,
Raigad, Maharashtra-410206

APPEARANCE:

None for the Appellant
Shri S.K. Hattangadi, Assistant Commissioner Authorised Representative
for the Respondent

CORAM:

HON'BLE MR. AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85429-85431/2021

Date of Hearing: 17.02.2021

Date of Decision: 17.02.2021

PER: AJAY SHARMA

These Appeals have come up for hearing as the department has filed Application for e-hearing of the matter on the ground that the Appellants have applied under the Sabka Vishwas Scheme, 2019 with the competent authority and the said authority has already issued discharge certificates in these matters in the form of SVLDRS-4 for full and final settlement of tax dues under Section 127 of the Finance Act, 2019 r/w Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the aforesaid, the Appeals filed by the Appellant before this Tribunal cease to exist and are accordingly dismissed as deemed to be withdrawn.

(Order dictated in the open Court)

(Ajay Sharma)
Member (Judicial)

sb